

SHRI DINEN BHATTACHARYA (Serampore): Whatever you say, that is going on record. Whatever I say is not going on record. Under what rule?

PROF. P. G. MAVALANKAR (Gandhinagar): On a point of order, Sir. If you do not permit a member to speak, he must sit down. If he persists in speaking, you say, "do not record". But I am watching that whatever you are saying is going on the record.

MR. SPEAKER: I have asked them not to record anything. If they record it, I will have to take action. That is all I can say. Not even what I say should be recorded.

(*Interruption*)

SHRI JYOTIRMOY BOSU: Let me go on record saying that you are exceeding your jurisdiction.

MR. SPEAKER: All right.

SHRI VAYALAR RAVI (Chirayinkil): We have given notice for an adjournment motion. What I am submitting that it is a very serious matter, especially when million of people in the States are affected, and thousands of people have died, and this Government is more interested in making political capital.

MR. SPEAKER: Please don't record.

SHRI VAYALAR RAVI\*\*

SHRI C. M. STEPHEN (Idukki): There is an adjournment motion given. Is it the position that you have rejected it, or is it under your consideration?

MR. SPEAKER: The adjournment motion, as such, is rejected. So far as the question as to what steps are to be taken for discussing the matter, it will be considered. If necessary, we will also have a discussion.

SHRI C. M. STEPHEN: We have also given an adjournment motion. I have not received any intimation as to whether it has been accepted.

MR. SPEAKER: Your motion came at 11.50, long after I came here.

SHRI C. M. STEPHEN: Is it under consideration?

MR. SPEAKER: Yes.

SHRI VAYALAR RAVI:\*\*

12.20 hrs.

PAPERS LAID ON THE TABLE

PROCLAMATION BY PRESIDENT REVOKING EARLIER PROCLAMATION IN RELATION TO THE STATE OF NAGALAND

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) dated the 25th November, 1977 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by the President on the 22nd March, 1975 in relation to the State of Nagaland, published in Notification No. G.S.R. 719(E) in Gazette of India dated the 25th November, 1977, under article 356(3) of the Constitution. [*Placed in Library. See No. LT-1177/77.*]

CERTIFIED ACCOUNTS AND AUDIT REPORT OF UNIVERSITY OF DELHI FOR 1975-76 AND A STATEMENT

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table:—

(1) (i) A copy of the Certified Accounts (Hindi and English versions) of the University of Delhi for the year 1975-76 together with the Audit Report thereon.

(ii) A statement (Hindi and English versions) explaining the reasons for delay in laying the above papers. [*Placed in Library. See No. LT-1178/77.*]